

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

04.07.2013

OA No. 481/2013 with MA 192/2013

Mr. Anil Kumar, Counsel for applicant.

The present OA has been filed against the impugned order dated 13.10.2011 (Annexure A/1) by which the respondent no. 3 was promoted on the post of Assistant Matron in the pay band 2 Rs.9300-34800 Grade Pay Rs. 4200/- whereas the case of the applicant was ignored. The applicant has also made a representation dated 17.10.2011 (Annexure A/2) in this regard but the same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 17.10.2011 (Annexure A/2) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

In view of the order passed in OA, MA No. 192/2013 for condonation of delay also stands disposed of.

  
(S.K. Kaushik)  
Member (J)

  
(Anil Kumar)  
Member (A)

*ahq*